



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ४३(३)]

सोमवार, डिसेंबर २४, २०१२/पौष ३, शके १९३४

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असाधारण क्रमांक ७४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra District Planning Committees (Constitution and Functions) (Amendment) Act, 2012 (Mah. Act No. XXXIII of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXIII OF 2012.

(First published after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 24th December 2012).

An Act further to amend the Maharashtra District Planning Committees (Constitution and Functions) Act, 1998.

WHEREAS it is expedient further to amend the Maharashtra District Planning Committees (Constitution and Functions) Act, 1998, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-third Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra District Short title. Planning Committees (Constitution and Functions) (Amendment) Act, 2012.

Amendment of section 4 of Mah. XXIV of 1998. 2. In section 4 of the Maharashtra District Planning Committees (Constitution and Functions) Act, 1998,— Mah. XXIV of 1998.

(1) in sub-section (2),—

(a) in the first proviso, for the words “one-third” the words “one-half” shall be substituted;

(b) in the second proviso, the words “and where only two seats are reserved for the Scheduled Castes, one of the two seats shall be reserved for woman belonging to the Scheduled Castes” shall be deleted;

(2) in sub-section (3), in the proviso, for the words “one-third” the words “one-half” shall be substituted;

(3) in sub-section (4), for the words “One-third” the words “One-half” shall be substituted.

Power to remove difficulty. 3. (1) If any difficulty arises in giving effect to the provisions of the Maharashtra District Planning Committees (Constitution and Functions) Act, 1998, as amended by this Act or by reason of anything contained therein, or in giving effect to the said Act in respect of the matters contained in this Act, the State Government may, as occasion arises, by an order published in the *Official Gazette*, do anything not inconsistent with the provisions of this Act, which appears to it to be necessary or expedient for the purpose of removing such difficulty. Mah. XXIV of 1998.

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.